



Order for Remittance of attached amount

RRD-IV/KR/ 2761 /RC-9277 /2026

Attachment Proceeding Nos. 15755 & 15782 of 2026

Recovery Certificate No. 9277 of 2026

**The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India**

1. It may be recalled that the Recovery Officer, vide the subject attachment proceeding in **Recovery Certificate No. 9277 of 2026 dated 10.08.2026**, had directed attachment of Bank accounts and Mutual Fund Folios of **Mr. Kapil Wadhawan (PAN: AAOPW6145L) ["Defaulter"]** against the total due of Rs.30,51,01,000/- (Rupees Thirty Crore Fifty-One Lakh One Thousand only) along with further interest, all costs, charges and expenses etc.
2. Whereas Notice of Demand dated 10.08.2026 has been sent to the Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated 21.08.2026 and 07.09.2026 has been issued to you.
3. Whereas the current outstanding dues from the Defaulter as on date is an amount of **Rs.31,05,01,000/- (Rupees Thirty-One Crore Five Lakh One Thousand only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues as mentioned in para 3 above lying in the bank account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues as mentioned in para 3 above and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS to **A/c No. SEBIRRDPEN9277 of ICICI Bank IFS Code: ICIC0000106** intimately and intimate these remittance details by email to kundanr@sebi.gov.in & kpjadhav@sebi.gov.in in the format given below:

i. Case Name and Recovery Certificate Number :	
ii. Name of Payee :	
iii. Date of Payment:	
iv. Amount Paid :	
v. Transaction No. :	
vi. Bank Details from which payment is made :	

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5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 and Section 23JB of Securities Contracts (Regulation) Act, 1956 r/w section 220 to 227; 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 9th Day of October, 2026.

SEAL



Copy to:

Mr. Kapil Wadhawan,
16th Floor,
D.B. Orchid Breeze,
Orchid Tower, 16th Road,
Khar (West), Mumbai – 400052

RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति एवं विनियम बोर्ड
Mumbai
मुंबई